

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 160/TT/2018**

- Subject** : Determination of tariff from COD to 31.3.2019 **Asset-I:** Replacement of 1X100 MVA, 220/132 kV ICT-II by 1X200 MVA, 220/132 kV ICT-II at Raebareli Sub-station, **Asset-II:** Replacement of 1X100 MVA, 220/132 kV ICT-III by 1X200 MVA, 220/132 kV ICT-III at Raebareli Sub-station under “Augmentation of Transformation Capacity at Raebareli and Sitarganj 220/132 kV Sub-stations”.
- Date of Hearing** : 31.7.2018
- Coram** : Shri P.K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPLN) and 16 others
- Parties present** : Shri R.B. Sharma, Advocate, BRPL  
Shri Vivek Kumar Singh, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri R. B. Sharma, Advocate, BRPL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for **Asset-I:** Replacement of 1X100 MVA, 220/132 kV ICT-II by 1X200 MVA, 220/132 kV ICT-II at Raebareli Sub-station, **Asset-II:** Replacement of 1X100 MVA, 220/132 kV ICT-III by 1X200 MVA, 220/132 kV ICT-III at Raebareli Sub-station under “Augmentation of Transformation Capacity at Raebareli and Sitarganj 220/132 kV Sub-stations. He submitted that the scheduled COD of the instant assets was 20.3.2019 and Assets-I and II were put into commercial operation before the scheduled date on 19.2.2018 and 1.12.2017 respectively. He requested to grant tariff as claimed in the petition.



2. Learned counsel for BRPL submitted that the petitioner should decapitalise the replaced assets and submit the details and requested to allow IDC on cash basis.

3. The Commission directed the petitioner to submit the following information, on affidavit by 20.8.2018 with an advance copy to the respondents:-

- (i) Auditor's Certificates capital expenditure based on actual COD of Asset-I;
- (ii) Auditor's Certificate in respect de-capitalization of the assets.
- (iii) Documentary evidence of COD of the assets.
- (iv) Form-10(B) for both the assets.
- (v) Statement of discharge of the Initial Spares, if any, during the period;

4. The Commission directed the respondents to file their reply by 24.8.2018 with an advance copy to the petitioner who shall file their rejoinder, if any, by 31.8.2018. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

5. The date of final hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

